CENTRAL ADMINISTRATIVE TRIBUNAL

CHENNAI BENCH Miscellaneous Application No. 310/00366/2019 in Original Application No. 310/01119/2018

Dated Thursday ,the 11th day of July, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Member(J) &
Hon'ble Mr.T.Jacob, Member(A)

- Union of India, Rep. by General Manager, Southern Railway, Park Town, Chennai 600 003.
- 2. The Divisional Personnel Officer, Southern Railway, Madurai 625016.

....Applicants

By Advocate Mr. A.Abdul Ajees

Vs

M.Kalayanasundaram Retd. Track Maintainer, No. 247/H/Rose Third Street, Railway Colony, Madurai 625 016.

....Respondent

By Advocate M/s Ratio Legis

ORAL ORDER

(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. MA 366/2019 is filed by the applicants seeking extension of time for a period of three months.

- 2. When the matter came up for hearing, the learned counsel for the applicants in MA seeks three months time to implement the order of this Tribunal.
- 3. Learned counsel for the respondent in MA has no objection in granting the extension time.
- 4. Keeping in view of the above, the applicants in MA is granted time for three months to comply the order of this Tribunal.
- 5. Accordingly, MA 366/2019 for extension of time is allowed.

(T.Jacob) (P.Madhavan)
Member(A) 11.07.2019 Member(J)
SV